

IN THE HIGH COURT OF JUDICATURE AT PATNA
Criminal Appeal (DB) No.1039 of 2015

Arising Out of Kazi Mohammadpur PS. Case No. -313 of 2012
Thana -KAJI MUHAMMADPUR, District- MUZAFFARPUR

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Munna Sah S/o late Ganga Sah, R/o village Maripur, Middle School, P.S.
Kazi Mohammadpur, District Muzaffarpur

.... Appellant

Versus

The State of Bihar

.... Respondent/s

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Appearance :

For the Appellant/s : Mr. Satyendra Narayan Singh

For the Respondent/s : Mr. A.Sharma (App)

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CORAM: HONOURABLE THE ACTING CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE CHAKRADHARI
SHARAN SINGH

ORAL ORDER

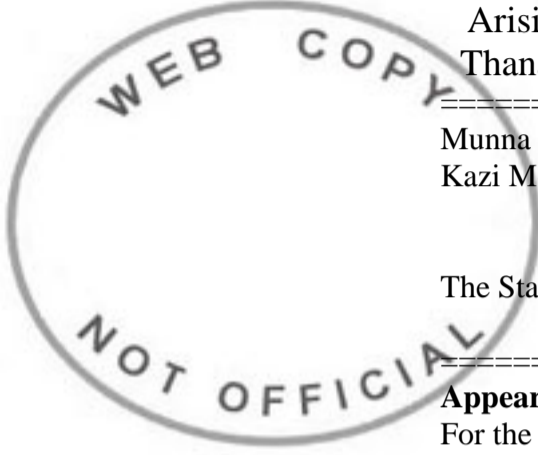
(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

2 22-12-2015 Heard Mr. Satyendra Narayan Singh, learned counsel for
the appellant, and Mr. A. Sharma, learned Additional Public
Prosecutor, appearing for the State.

This appeal is admitted for hearing.

Call for the lower court records of Sessions Trial No. 268
of 2013 arising out of Kazi Mohammadpur P.S. Case No. 313 of
2012, from the Court of learned 10th Additional Sessions Judge,
Muzaffarpur.

The prayer for suspension of sentences as well as the
prayer for bail are not pressed, at this stage, on the ground that the
said prayers may be taken into consideration on receipt of the
Lower Court Record.



In view of above, list this appeal, on receipt of the Lower Court Record, under the heading 'For Orders'.

(I.A. Ansari, ACJ)

(Chakradhari Sharan Singh, J)

A.I./-

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